

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 8602 of 2019

With

A.B.A. Nos. 1420 of 2020, 117 of 2020, 1359 of 2020, 1386 of 2020, 1461 of 2020, 1478 of 2020, 51 of 2020, 52 of 2020, 53 of 2020, 54 of 2020, 9390 of 2019, 9395 of 2019, 1615 of 2020, 3413 of 2020, 9022 of 2019, 8955 of 2019, 56 of 2020, 700 of 2020, 8304 of 2019, 8652 of 2019, 9144 of 2019, 1419 of 2020, 9381 of 2019, 1889 of 2020 & 2027 of 2020.

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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7/11.09.2020 It has been stated by Mr. Anil Kumar, learned senior counsel for the petitioner in A.B.A. No. 9144 of 2019 that his office has been sealed by the administration since a corona patient was detected. He submits that he has not been able to obtain the file and therefore, the matter be listed after a week.

The other counsels appearing for the petitioners have no objection to the prayer made by Mr. Anil Kumar, learned senior counsel and so is Ms. Shrisha Sinha, learned A.C. to ASGI.

Let all these cases be listed on 23.09.2020 under the same heading.

(Rongon Mukhopadhyay, J)

R. Shekhar